

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 206  
IB-922/ND/2020**

**IN THE MATTER OF:**

**M/s Gullivers Travel Associates**

**...PETITIONER**

**Vs**

**M/s Fore Representations & Travel Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 14.10.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

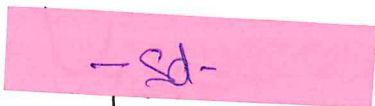
**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :Mr. Preet Pal Singh, Advocate**


**For the Respondent/Corporate Debtor :**

**ORDER**

Heard the submissions made by the Learned Counsel for the petitioner/operational creditor. Learned Counsel for the operational creditor has prayed for grant of time to meet the compliance of Section 9 (3) (c) of the Code as per the order dated 21.09.2020. Two week's time has been granted as prayed for. Matter is adjourned to 6<sup>th</sup> November, 2020.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Annu)